

a big concern as has been revealed in the case of the former Chief Minister of Orissa and also

AN HON. MEMBER: Not former, but the present Chief Minister

THE DEPUTY CHAIRMAN: Let him answer your first question

SHRI BHUPESH GUPTA: I only want to know whether the points to be settled are such that a solution for them would give perfect guarantee to the public that the Ministers' sons and relatives will not take advantage of their respective fathers being in office or their relations being in office in order to build up fortunes and make money and get undue advantages, permits and so on. I want to know whether this will be covered.

SHRI JAISUKHLAL HATHI: There are various points to be settled. One of the points to be settled as, Mr. Gupta has just now raised, would be whether before a person becomes a Minister, if he has business interests or if his wife or son has such interests, or is already the managing director of some concern, or is in sole charge of an industry, these persons should give up all these interests. And so these are the points which are still to be considered.

श्री राम सहाय : अभी यह देखा गया है कि कुछ मंत्रियों के पुत्रों के कृत्यों के बारे में उन पर जिम्मेदारी डाली गई है इसलिये मैंने यह निवेदन किया कि क्या इस बारे में कोई ऐसा आपका विचार है कि उनके पुत्र, पुत्रियों और उनकी पत्नी के आचार-विचारों और कृत्यों की जिम्मेदारी उन पर डाली जाय ?

SHRI JAISUKHLAL HATHI: As I said, Madam, it is a very wide subject and it is being considered. These things will have to be taken into consideration before this is finalised.

SHRI LOKANATH MISRA: May I know, Madam, what is the delay due to in settling this question? Is it because some of the Ministers are also objecting to these being included in the Code of Conduct?

SHRI JAISUKHLAL HATHI: The Ministers are not at all objecting. They are willing and ready themselves to set up a high moral standard. But the question is there are various technicalities. As said, there may be a grown-up son doing business. The question is whether before the man becomes a Minister, the son should give up all his business. All these cases have to be considered, and consistent with the moral standard and the dignity which the Minister has and should have, other questions also have to be considered.

THE DEPUTY CHAIRMAN: Next question

SHRI BHUPESH GUPTA: I wanted to ask the question whether the TTK firm's advertisement which covers nearly half a page of the *Statesman* will be covered by this moral code.

(No reply)

ABOLITION OF THE POST OF VIGILANCE AND ANTI-CORRUPTION OFFICER AT D D A

*580. { **SHRI D. L. SEN GUPTA** †
 { **SHRI LOKANATH MISRA:**

Will the Minister of **REHABILITATION** be pleased to state

(a) whether it is a fact that the post of Vigilance and Anti-corruption Officer at the Dandakaranya Development Administration has been abolished; if so, since when; and

(b) what are the reasons for the abolition of the post?

THE DEPUTY MINISTER IN THE MINISTRY OF REHABILITATION (DR MONO MOHAN DAS) (a) and (b) A post of Security-cum-Vigilance

†The question was actually asked on the floor of the House by Shri D. L. Sen Gupta.

Officer in the Dandakaranya Project Administration was created in the month of July, 1959 at the instance of the Central Ministry of Rehabilitation.

After the Chinese attacks on our borders, when the budget of the Dandakaranya Development Authority was drastically reduced, a Committee was appointed to make suitable recommendations for effecting economy in the expenditure of that Organisation. This Committee recommended the abolition of a number of posts, including that of Security-cum-Vigilance Officer. In pursuance of these recommendations the post of Security-cum-Vigilance Officer was abolished on 1st July, 1963. However, the post was again created next year in the month of June, 1964 and the action ratified by the Dandakaranya Development Authority in the month of August, 1964.

SHRI D. L. SEN GUPTA: What is the total amount of expenditure per year incurred on this Dandakaranya Development Administration and what was the expenditure on the post of this Anti-Corruption Officer?

DR. MONO MOHAN DAS: Before the drastic reduction, due to emergency, the original budget estimate for the Dandakaranya Project was Rs. 6.72 crores. Now it was cut down and the final allotment is Rs. 5.68 crores. Out of this a sum of Rs. 29 lakhs was spent for the new influx of refugees and for the Dandakaranya Project itself Rs. 5.39 crores were spent in that year. So there was a net saving of Rs. 1.83 crores.

SHRI D. L. SEN GUPTA: But, Madam, my question is: What was the expenditure on account of this Anti-Corruption Officer whose post was abolished? What was the amount involved in this post which was abolished?

DR. MONO MOHAN DAS: The post was in the grade . . .

THE DEPUTY CHAIRMAN: What was the amount involved? That is what he asks.

DR. MONO MOHAN DAS: The amount involved was the salary of the man.

SHRI D. L. SEN GUPTA: What was that amount?

SHRI BHUPESH GUPTA: What was the amount? Was it Rs. 5 crores?

DR. MONO MOHAN DAS: Don't shout like that, my dear friend.

THE DEPUTY CHAIRMAN: Please address the Chair. Even if he shouts, you should address the Chair.

SHRI BHUPESH GUPTA: Before my hon. friend rises . . .

THE DEPUTY CHAIRMAN: Mr. Gupta, take your seat.

DR. MONO MOHAN DAS: This post was that of an I.P.S. Officer of the senior grade, of the District Superintendent of Police grade, and so it will be Rs. 700—1 300 grade.

SHRI BHUPESH GUPTA: Is it not a fact that the Special Officer, Mr. Ghosh, who was appointed as Anti-Corruption Officer, had certain complaints to make to the former Chairman of the Dandakaranya Development Authority? And would the Home Minister tell us whether it is not a fact that the last Chairman, Mr. Saibal Gupta—not this one but the last one—made certain complaints to Mr. Kohli, Director, Central Bureau of Investigation and also to the Home Minister involving at least twelve officers of the Dandakaranya Development Authority? To the last question, Madam Deputy Chairman, I would require an exact answer.

DR. MONO MOHAN DAS: I am grateful to the hon. Member for the interest he has shown and . . .

THE DEPUTY CHAIRMAN: He wants an answer.

DR. MONO MOHAN DAS: And I would request him to take a little more trouble and give notice of that question and I shall be glad to answer that question.

SHRI D. L. SEN GUPTA: My question, Madam, is whether it is a fact that when this post was abolished, the Anti-Corruption Officer had before him some important files to go into, on corruption in the Dandakaranya Development Authority?

DR. MONO MOHAN RAS: I could not follow the question, Madam.

THE DEPUTY CHAIRMAN: The question Hour is over.

12 Noon

RE TRANSFER OF A STARRED QUESTION TO THE LIST OF UNSTARRED QUESTIONS

SHRI I. K. GUJRAL (Delhi): Madam, with your permission I rise to draw your attention to a point. You will kindly recall that I had given notice of a question which had been admitted as Question No. 570 and when its turn came you were gracious enough to say that it had been transferred to the 1st of October. I understand that it was transferred to the 1st of October but as an Unstarred Question. I might submit, Madam, that under rule 51 of the Rules of Procedure, a question which has not been disallowed shall be entered in the list of questions for the day for oral or written answers. According to this list, Madam, obviously the Chairman had no objection to my question and so it was admitted as Question No. 570 for oral answer. Now, when the turn came, I was told what I had stated. Rule 53 dealing with transfer of questions clearly says that a Member may by notice given at any time before the meeting get his question transferred. Only a Member can, I want to submit to your consideration, Madam, ask for the transfer of a Starred Question into an Unstarred Question. My point is whether it is within the rules and

within the competence of the office to do this. The information was never addressed to me. I am told that a circular was issued. I would like your ruling on this point.

SHRI BHUPESH GUPTA (West Bengal): Madam, . . .

THE DEPUTY CHAIRMAN: The question sent by you was originally referred to the Ministry of Home Affairs but it had to be dealt with by the Ministry of Industry and Supply. Therefore, it was transferred to that Ministry. You have not gone through all the papers that you received every day. There was intimation that your question had been transferred to the 1st of October—here it is—to be answered by the Ministry of Industry and Supply. I do not think there is any contravention of any rule.

SHRI I. K. GUJRAL: Madam, I have the papers with me here.

THE DEPUTY CHAIRMAN: I do not want to go into this. I have given given my ruling and so, I go on to the next item on the agenda, Short Notice Question.

SHRI I. K. GUJRAL: Is it the intention of the rules that office can transfer a question?

SHORT NOTICE QUESTION AND ANSWER

सेवों के पारसल में नेका और लहास के मान-चित्रों का पाया जाना

६. { श्री गिरिराज किशोर कपूर :
श्री विनयकुमार मन्नालालजी,
चौरङ्गिया :

क्या प्रतिक्षा मंत्री यह बताने की कृपा करेंगे कि :

†The question was actually asked on the floor of the House by Shri G. K. Kapoor.

(क) क्या यह सच है कि मध्य रेलवे के पिपरिया रेलवे स्टेशन पर सेवों के एक पार्सल के खोले जान पर उममे से नेफा और लद्दाख के दो मानचित्र पाये गये जिनमें वहां पर बनी हुई नई मडकों, पुलों तथा चौकियों का उल्लेख था ;

(ख) यदि हां, तो क्या यह सच है कि उक्त पार्सल रानीखेत से एक सैनिक ने किसी दूसरे सैनिक को भेजा था ; और

(ग) इस सम्बन्ध में सरकार ने क्या कार्यवाही की है ?

†[MAPS OF NEFA AND LADAKH FOUND IN PARCEL OF APPLES

6. { SHRI G. K. KAPOOR: †
SHRI V. M. CHORDIA:

Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that two maps of NEFA and Ladakh showing the newly built roads, bridges and posts there were found on opening a parcel of apples at Pipariya Railway Station on the Central Railway

(b) if so, whether it is a fact that the said parcel was sent from Rani-khet by a soldier to another soldier; and

(c) what action has been taken by Government in this matter?]

प्रतिरक्षा मंत्री (श्री वाई० बी० चव्हाण).

(क) जी नहीं। पार्सल में जो कागज मिले हैं उनमें नेफा तथा लद्दाख क्षेत्रों के रेखा चित्र हैं। इनमें कोई नई बनाई गई सड़कें, पुल तथा सैनिक-चौकिया नहीं दिखलाई गई हैं।

(ख) जी नहीं।

(ग) सेना मुख्यालय में सर्वोच्च स्तर पर इन रेखाचित्रों के बारे में छान-बीन कर ली गई है।

†[THE MINISTER OF DEFENCE (SHRI Y. B. CHAVAN): (a) No, Madam. The papers found in the parcel were only rough sketches covering the NEFA and Ladakh areas. They do not depict any newly-built roads, bridges or military posts.

(b) Yes, Madam.

(c) These sketches have been examined in Army Headquarters at the highest level.]

श्री गिरिराज किशोर कपूर : क्या मंत्री जी यह बताने की कृपा करेंगे कि जब अखबारों में इस तरह की खबर निकली कि इन मानचित्रों में पुलों तथा सड़कों का भी हिसाब दिया गया है तो क्या हमारी सरकार की तरफ से उसका कुछ प्रतिवाद किया गया। अगर नहीं तो क्यों नहीं ?

श्री वाई० बी० चव्हाण : यही कहने का मौका मिल गया, in the highest body of the country and we have contradicted it here.

श्री विमलकुमार मन्नालालजी चौरडिया : क्या श्रीमान् यह बतलाएंगे कि यह मौका तो यहाँ मिल गया और यह जो प्रकाशन हुआ इसमें काफी लम्बा समय हो गया है तो ऐसी स्थिति में उसका प्रतिवाद करना क्यों नहीं आवश्यक समझा गया ? अगर पहले ही प्रतिवाद कर दिया होता तो लोगों के मन में गलतफहमी पैदा होने की आशंका नहीं रहती।

श्री वाई० बी० चव्हाण : नहीं, गलतफहमी पैदा नहीं होगी। यहाँ से भी छानबीन की गई क्योंकि हमें भी देखना चाहिये था क्या बात है और हमारी जो हाइड्रेस्ट आथॉरिटीज है

† [] English translation.

†The question was actually asked on the floor of the House by Shri G. K. Kapoor.

हेडक्वार्टर्स में उनकी तरफ से पहले देखना चाहिये था कि उसमें क्या है क्या नहीं है।

شہری پیارے لال کوریل دہطالب،

کہا میں مانڈہ مفتوی چی =
جان سکتا ہوں کہ یہ نقشہ چاہے
رف ہوں کسی کی طرف سے اشو
کئے کئے ہوں، ان کو بنانے کا
کہا مقصد تھا - اس کی بلیاں کہا
توی -

†[श्री प्यारे लाल कुरील 'तालिब' :
क्या मैं माननीय मंत्री जी से यह जान सकता हूँ कि यह नकशे चाहे रफ हों, किसी की तरफ से इशू किये गये हों, उनको बनाने का क्या मकसद था ? इसकी बुनियाद क्या थी ?]

SHRI Y. B. CHAVAN: Madam, it is really speaking a Havildar who sent these parcels making use of these tracings. He is a Havildar working in the Educational Corps and it is presumed that he must have traced these tracings for the purpose of education of the Jawans and unfortunately he seems to have made use of these. It certainly looks like a case of negligence. We will certainly interrogate him but he is on leave and so he could not be interrogated.

SHRI A. D. MANI: I should like to ask the Defence Minister what precautions are taken by his Ministry to safeguard essential documents like these, like maps. Are they allowed to lie about in a room so that they can be used by any Havildar in packing up a parcel or is there some officer who is in charge of the custody of the documents?

SHRI Y. B. CHAVAN: Certainly there are rules about these but these are not documents. Possibly these tracings must have been made by the

Havildar himself for the education of the persons in his Unit and unfortunately he made use of them.

WRITTEN ANSWERS TO QUESTIONS

EVICION OF PAKISTANI INFILTRATORS

*564. SHRI A. B. VAJPAYEE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the eviction of Pakistani infiltrators from Assam, Tripura and West Bengal has slowed down after the Nanda-Habibullah meeting held after the communal disturbances in East Pakistan; and

(b) if so, the total number of infiltrators evicted since the first meeting of Home Ministers of India and Pakistan?

THE MINISTER OF HOME AFFAIRS (SHRI GULZARILAL NANDA): (a) and (b) The meeting of the Home Ministers of India and Pakistan held in April, 1964 has not in any way affected the process of eviction from India of Pakistani infiltrators.

अधिक परिष्करणियों की स्थापना

*५६८. श्री महावीरदास : क्या पेट्रोल तथा रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान दिल्ली के अंग्रेजी दैनिक "टाइम्स आफ इंडिया" दिनांक ४ अगस्त, १९६४ के पृष्ठ ११ पर कालम संख्या ३ में प्रकाशित "इंस्टैबलिशमेंट आफ मोर रिफायनरीज़ (और अधिक परिष्करणियों की स्थापना)" शीर्षक वाले समाचार की ओर आकृष्ट कराया गया है ; और

(ख) यदि हां, तो योजना का व्यौरा क्या है और अधिक परिष्करणियां स्थापित करने से देश को क्या लाभ होने वाला है ?